

RESUME
OF
BUSINESS TRANSACTED
BY THE
15TH
PUNJAB VIDHAN SABHA
DURING
ITS
THIRD SESSION, 2017
WITH APPENDICES CONTAINING DAILY BULLETINS
AND
COMMITTEE OF THE PUNJAB VIDHAN SABHA



PREFACE

The following pages contain Resume of Business transacted by the Fifteenth Vidhan Sabha during its Third Session, 2017 held from 27th November 2017 to 29th November, 2017, together with the Bulletins issued daily after the adjournment of each Sitting of the Sabha.

2. It is hoped that the publication would be found useful by the Members and others who may wish to know in detail what work was done each day by the Vidhan Sabha in the above mentioned Session.

3. Any suggestion for further improvement of this publication in future would be very gratefully welcomed.

Chandigarh:
September, 2018

SHASHI LAKHANPAL MISHRA,
SECRETARY

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1. SUMMONING, SITTINGS AND PROROGATION OF THE VIDHAN SABHA

The Fifteenth Punjab Vidhan Sabha was summoned by an Order of the Governor, dated the 20th November, 2017 to meet for its Third (3rd) Session in the Punjab Vidhan Sabha Hall, Vidhan Bhavan, Chandigarh at 2.00 P.M. on the 27th November, 2017 and it continued to meet till the 29th November, 2017 when it adjourned *sine-die*. It was later prorogued by an Order of the Governor dated the 8th December, 2017.

During the Session, the Sabha held three Sittings.

2. PROGRAMME OBSERVED

Date	Programme observed
Monday, the 27 th November, 2017 (2.00 P.M. to 2.17 P.M.)	<p>Obituary references to the deaths of –</p> <ol style="list-style-type: none"> 1. Rajmata Mohinder Kaur, Ex-Member of Parliament; 2. Kanwar Vishvjit Prithvijit Singh, Ex-Member of Parliament; 3. Sh. Mohinder Singh Kalyan, Ex-Member of Parliament; 4. Sardar Harmohinder Singh Pradhan, Ex-MLA; 5. Sardar Balwant Singh, Ex-MLA; 6. Sardar Raja Singh, Ex-MLA; 7. Sardar Balbir Singh, Ex-MLA; 8. Sardar Surjan Singh Joga, Ex-MLA; 9. Comrade Raj Kumar, Ex-MLA; 10. Sh. Arjun Singh, Freedom Fighter; 11. Sh. Wassan Singh, Freedom Fighter; 12. Sh. Jagat Singh, Freedom Fighter; 13. Sh. Bachan Singh, Freedom Fighter; 14. Sh. Ram Sarup, Freedom Fighter; 15. Smt. Bachan Kaur, Freedom Fighter; 16. Sh. Channan Singh, Freedom Fighter; 17. Giani Mal Singh, Jathedar Takht Sri Keshgarh Sahib; 18. Martyr Kamaljeet Singh, Sub Inspector; 19. Martyr Bakhtabar Singh, Naik; 20. Martyr Manjinder Singh; 21. Martyr Sardar Mandeep Singh Chahal; 22. Persons died in Ludhiana incident; 23. 289 farmers and farm labourers who have committed suicides; 24. Children crushed by a tipper; and 25. Teachers killed in an accident on Ferozepur-Fazilka road.

Date	Programme observed
Tuesday, the 28 th November, 2017 (10.00 A.M. to 12.03 P.M.)	<ol style="list-style-type: none"> 1. Announcements made by the Speaker/Secretary regarding Panel of Chairmen / Bills. 2. Presentation and adoption of the First Report of the Business Advisory Committee. 3. Presentation of Interim Report of the Committee of the House to examine suicide committed by farmers and financial crises faced by farm labourers in the State. 4. <u>Legislative Business-</u> <ol style="list-style-type: none"> i) The Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill, 2017. (Passed) ii) The Indian Stamp (Punjab Amendment) Bill, 2017. (Passed) 5. Official Resolution regarding naming the Domestic Terminal of Adampur Airport, District Jalandhar in the name of Sri Guru Ravidas Ji. (Carried unanimously)
Wednesday, the 29 th November, 2017 (10.00 A.M. to 3.09 P.M.)	<ol style="list-style-type: none"> 1. Motion under Rule 16 regarding adjournment of the House <u>sine-die</u>. (Carried) 2. <u>Legislative Business-</u> <ol style="list-style-type: none"> i) The Punjab Co-operative Societies (Second Amendment) Bill, 2017. (Passed) ii) The Punjab Excise (Second Amendment) Bill, 2017. (Passed) iii) The Punjab School Education Board (Amendment) Bill, 2017 (Passed)

Date	Programme observed
	iv) The Punjab Agricultural Produce Markets (Third Amendment) Bill, 2017 (Passed)
	v) The Punjab Rural Development (Amendment) Bill, 2017 (Passed)
	vi) The Maharaja Ranjit Singh Punjab Technical University (Second Amendment) Bill, 2017 (Passed)
	vii) The Punjab Forfeiture of Illegally Acquired Property Bill, 2017 (Passed)
	viii) The Punjab Land Reforms (Amendment) Bill, 2017 (Passed)
	ix) The Amritsar Walled City (Recognition of Usage) Amendment Bill, 2017 (Passed)
	x) The Punjab Land Improvement Schemes (Amendment) Bill, 2017 (Passed)
	xi) The Punjab Infrastructure (Development and Regulation) Second Amendment Bill, 2017 (Passed)
	xii) The Punjab State Farmers and Farm Workers Commission Bill, 2017 (Passed)
	xiii) The Punjab State Council for Agricultural Education Bill, 2017 (Passed)

Date	Programme observed
	<p data-bbox="787 226 1284 562">3. Censure Motion regarding criticizing the casual and irresponsible manner of Lok Insaaf Party MLAs Sardar Simarjeet Singh Bains and Sardar Balwinder Singh Bains who have released an audio recording related to the payment of Rs. 35 lacs to an Hon'ble Judge of Punjab and Haryana High Court in relation to a Revision Petition filed by AAP Leader Sardar Sukhpal Singh Khaira.</p> <p data-bbox="1179 562 1284 590">(Carried)</p> <p data-bbox="787 653 1284 804">4. Official Resolution regarding appreciating the Government for conducting smooth and hassle-free procurement of wheat and paddy this year.</p> <p data-bbox="1019 835 1284 863">(Carried unanimously)</p>

3. PANEL OF CHAIRMEN

On the 22nd November, 2017, the Speaker nominated the following Members to serve on the Panel of Chairmen under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) and an announcement was made by the Hon'ble Speaker in the House on the 28th November, 2017: -

1. Sardar Sukhbinder Singh Sarkaria ;
 2. Sardar Pargat Singh ;
 3. Shri Aman Arora ; and
 4. Sardar Gurpartap Singh Wadala.
-

4. OBITUARY REFERENCES

References to the deaths of the following were made by the Hon'ble Speaker on the 27th November, 2017:-

1. Rajmata Mohinder Kaur, Ex-Member of Parliament;
2. Kanwar Vishvjit Prithvijit Singh, Ex-Member of Parliament;
3. Sh. Mohinder Singh Kalyan, Ex-Member of Parliament;
4. Sardar Harmohinder Singh Pradhan, Ex-MLA;
5. Sardar Balwant Singh, Ex-MLA;
6. Sardar Raja Singh, Ex-MLA;
7. Sardar Balbir Singh, Ex-MLA;
8. Sardar Surjan Singh Joga, Ex-MLA;
9. Comrade Raj Kumar, Ex-MLA;
10. Sh. Arjun Singh, Freedom Fighter;
11. Sh. Wassan Singh, Freedom Fighter;
12. Sh. Jagat Singh, Freedom Fighter;
13. Sh. Bachan Singh, Freedom Fighter;
14. Sh. Ram Sarup, Freedom Fighter;
15. Smt. Bachan Kaur, Freedom Fighter;
16. Sh. Channan Singh, Freedom Fighter;
17. Giani Mal Singh, Jathedar Takht Sri Keshgarh Sahib;
18. Martyr Kamaljeet Singh, Sub Inspector;
19. Martyr Bakhtabar Singh, Naik;
20. Martyr Manjinder Singh;
21. Martyr Sardar Mandeep Singh Chahal;
22. Persons died in Ludhiana incident;
23. 289 farmers and farm labourers who have committed suicides;
24. Children crushed by a tipper; and
25. Teachers killed in an accident on Ferozepur-Fazilka road.

All the Members stood in silence for two minutes as a mark of respect to the memory of the deceased.

5. LEGISLATION

The Sabha transacted Legislative business on 28-11-2017 and 29-11-2017.

(I) Official Bills

The Sabha passed 15 Bills in all (including three principal Bills and 12 Amending Bills). (Please see table)

(II) Non-Official Bills

NIL

TABLE

Sr. No.	Title of the Bill	Minister Introducing	Date of Introduction	Date of Consideration	Number of Speeches					Time taken in Minutes					Amendment Proposed					Amendments not moved / withdrawn/ held out of order / leave refused	Amendments Carried					Total Time taken in minutes for the disposal of the Bills	Date of Passing	Remarks				
					INC	AAP	SAD	BJP	LIP	INC	AAP	SAD	BJP	LIP	INC	AAP	SAD	BJP	LIP		INC	AAP	SAD	BJP	LIP							
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32	33
1.	The Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill, 2017	Minister for Parliamentary Affairs	28-11-2017	28-11-2017	1	1	-	1	-	4	5	-	3	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	12	28-11-2017	--
2.	The Indian Stamp (Punjab Amendment) Bill, 2017	Minister for Parliamentary Affairs	28-11-2017	28-11-2017	1	1	-	-	-	4	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	5	28-11-2017	--
3.	The Punjab Co-operative Societies (Second Amendment) Bill, 2017.	Minister for Rural Development and Panchayats	29-11-2017	29-11-2017	1	1	4	1	1	6	2	11	2	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	23	29-11-2017	--
4.	The Punjab Excise (Second Amendment) Bill, 2017.	Minister for Finance and Planning	29-11-2017	29-11-2017	8	6	2	1	-	23½	7½	3	3	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	37	29-11-2017	--
5.	The Punjab School Education Board (Amendment) Bill, 2017	Minister for Education	29-11-2017	29-11-2017	3	2	1	1	-	17	7	3	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	29	29-11-2017	--
6.	The Punjab Agricultural Produce Markets (Third Amendment) Bill, 2017	Minister for Finance and Planning	29-11-2017	29-11-2017	1	1	1	-	-	7	2	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	10	29-11-2017	--

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32	33	
7.	The Punjab Rural Development (Amendment) Bill, 2017	Minister for Finance and Planning	29-11-2017	29-11-2017	1	3	-	-	1	6	4	-	-	3	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	13	29-11-2017	--
8.	The Maharaja Ranjit Singh Punjab Technical University (Second Amendment) Bill, 2017	Minister for Technical Education	29-11-2017	29-11-2017	1	-	-	1	-	4	-	-	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	5	29-11-2017	--	
9.	The Punjab Forfeiture of Illegally Acquired Property Bill, 2017	Chief Minister	29-11-2017	29-11-2017	1	-	-	1	-	4	-	-	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	5	29-11-2017	--	
10.	The Punjab Land Reforms (Amendment) Bill, 2017	Minister for Parliamentary Affairs	29-11-2017	29-11-2017	1	-	-	-	-	3	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	3	29-11-2017	--	
11.	The Amritsar Walled City (Recognition of Usage) Amendment Bill, 2017	Minister for Local Government	29-11-2017	29-11-2017	1	-	-	1	-	4	-	-	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	5	29-11-2017	--	
12.	The Punjab Land Improvement Schemes (Amendment) Bill, 2017	Minister for Parliamentary Affairs	29-11-2017	29-11-2017	1	-	-	-	-	3	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	3	29-11-2017	--	
13.	The Punjab Infrastructure (Development and Regulation) Second Amendment Bill, 2017	Minister for Finance and Planning	29-11-2017	29-11-2017	1	-	-	-	-	3	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	3	29-11-2017	--	
14.	The Punjab State Farmers and Farm Workers Commission Bill, 2017	Chief Minister	29-11-2017	29-11-2017	1	3	-	-	1	4	6	-	-	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	12	29-11-2017	--	
15.	The Punjab State Council for Agricultural Education Bill, 2017	Chief Minister	29-11-2017	29-11-2017	2	1	-	-	1	5	1	-	-	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	7	29-11-2017	--	

6. SYNOPSIS OF BILLS PASSED BY THE VIDHAN SABHA

1. The Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill, 2017

(Introduced and passed on the 28th November, 2017)

This Bill seeks to amend the principal Act, so as to make provisions for Members to declare their immoveable properties on the first day of January of every calendar year.

2. The Indian Stamp (Punjab Amendment) Bill, 2017

(Introduced and passed on the 28th November, 2017)

This Bill replaces the Indian Stamp (Punjab Amendment) Ordinance, 2017 (Punjab Ordinance No. 5 of 2017), which was promulgated to amend the principal Act so as to exempt Additional Stamp Duty levied as Social Security Fund @ 3% in Urban Areas up to 31.3.2019.

3. The Punjab Co-operative Societies (Second Amendment) Bill, 2017

(Introduced and passed on the 29th November, 2017)

This Bill seeks to amend the principal Act so as to make following amendments in Sections 13, 19, 26, 27 and 69 of the above said Act:-

1. To provide an opportunity of being heard at Govt. level to the members or creditors of the Societies aggrieved by the orders of the RCS;
 2. To widen the choice and give the right to a Co-operative Society to nominate one of the members of the Society;
 3. Delay due to judicial proceedings shall be excluded while computing the period for which an Administrator can be appointed in the Society; and
 4. Clarify that there shall be no revision against any orders which have a remedy of appeal under Section 68, no revision against the Revision by the Registrar, no revision against the orders passed under Service Rules of the Cooperative Societies and Institutions and no revision against the office orders passed by the Registrar or his subordinate officials to reduce litigation.
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4. The Punjab Excise (Second Amendment) Bill, 2017

(Introduced and passed on the 29th November, 2017)

This Bill seeks to amend the principal Act, so as to prohibit the sale of liquor which shall not apply to the licensed liquor vends within the limits of Municipal Area and to curb the inflow of smuggled liquor to safeguard Government Revenue.

5. The Punjab School Education Board (Amendment) Bill, 2017

(Introduced and passed on the 29th November, 2017)

This Bill seeks to amend the principal Act so as to make the following amendments:-

1. To abolish the post of Senior Vice Chairman;
 2. To fill post of Chairman who has served the Central Government or the State Government or both as member of the Indian Administrative Services or Punjab Civil Service for a period of not less than 15 years instead of 10 years;
 3. Appoint the Secretary of the Board, who shall be an officer from the Indian Administrative Services or Punjab Civil Services, not below the rank of Additional Secretary; and
 4. To prescribe the syllabi and courses of studies in consultation with State Council of Educational Research and Training, Punjab.
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6. The Punjab Agricultural Produce Markets (Third Amendment) Bill, 2017

(Introduced and passed on the 29th November, 2017)

This Bill replaces the Punjab Agricultural Produce Markets (Third Amendment) Ordinance, 2017 (Punjab Ordinance No. 7 of 2017) and the Punjab Agricultural Produce Markets (Fourth Amendment) Ordinance, 2017 (Punjab Ordinance No. 9 of 2017), which were promulgated to amend the principal Act so as to increase Market fee from 2% to 3% in order to provide funds for diversification of agriculture, to develop modern scientific infrastructure and to utilize the fund for providing relief to debt stricken farmers.

7. The Punjab Rural Development (Amendment) Bill, 2017**(Introduced and passed on the 29th November, 2017)**

This Bill replaces the Punjab Rural Development (Amendment) Ordinance, 2017 (Punjab Ordinance No. 6 of 2017) and the Punjab Rural Development (Second Amendment) Ordinance, 2017 (Punjab Ordinance No. 8 of 2017), which were promulgated to amend the principal Act so as to increase the Rural Development fee from 2% to 3%.

8. The Maharaja Ranjit Singh Punjab Technical University (Second Amendment) Bill, 2017**(Introduced and passed on the 29th November, 2017)**

This Bill seeks to amend the principal Act, so as to give freedom of choice of retaining territorial jurisdiction to colleges, affiliated to, and the students of I.K. Gujral Punjab Technical University.

9. The Punjab Forfeiture of Illegally Acquired Property Bill, 2017**(Introduced and passed on the 29th November, 2017)**

This Bill seeks to provide for the forfeiture of property derived illegally from, or used in illicit traffic in narcotic drugs and psychotropic substances and for the matter connected therewith or incidental thereto, thereby making provisions for attachment, seizure and forfeiture etc. of such property illegally acquired by the offenders.

10. The Punjab Land Reforms (Amendment) Bill, 2017**(Introduced and passed on the 29th November, 2017)**

This Bill seeks to amend the principal Act so as to promote fruit and vegetable crops and to keep agricultural land which has been utilized for non-agricultural purposes like housing, industrial, infrastructure projects like SEZ, tourism units (hotels and resorts), public utilities, warehousing, commercial, cultural, recreational, sports, religious, institutional etc. for the social or economic development of the State are kept out of the purview of this Act for a period of one year from the date of publication of Act, 2017 or within one year from the date of acquisition of such land.

**11. The Amritsar Walled City (Recognition of Usage) Amendment Bill, 2017
(Introduced and passed on the 29th November, 2017)**

This Bill replaces the Amritsar Walled City (Recognition of Usage) Amendment Ordinance, 2017 (Punjab Ordinance No. 10 of 2017), which was promulgated to amend the principal Act so as to allow applicants to submit information upto 31.1.2018 in respect of building violations made in commercial establishments within the Walled City of Amritsar in order to pass final order by 31.7.2018 by competent authority.

**12. The Punjab Land Improvement Schemes (Amendment) Bill, 2017
(Introduced and passed on the 29th November, 2017)**

This Bill seeks to amend the principal Act, so as to grant Department and the farmers legal right to lay underground irrigation pipelines in other land holder's land at a depth of 3 feet beneath the surface of land as per demarcated line on payment of Compensation arising out of crop damage or damage to any structure as per prevailing market rates in order to use water resources efficiently.

**13. The Punjab Infrastructure (Development and Regulation) Second Amendment Bill, 2017
(Introduced and passed on the 29th November, 2017)**

This Bill seeks to amend the principal Act, so as to delegate powers and functions of the arbitration to the Punjab Infrastructure (Development and Regulation) Authority for ensuring speedy and affordable redressal of disputes arising out of and during the course of execution of various contracts of Govt. Department, Boards, Corporations etc.

**14. The Punjab State Farmers and Farm Workers Commission Bill, 2017
(Introduced and passed on the 29th November, 2017)**

This Bill seeks to provide for the establishment of the Punjab State Farmers and Farm Workers Commission to examine and review the status of agriculture and allied sectors in the State and that of rural infrastructure; to suggest measures of economically viable and ecologically sustainable agriculture development and to provide for the matters connected therewith or incidental thereto.

**15. The Punjab State Council for Agricultural Education Bill, 2017
(Introduced and passed on the 29th November, 2017)**

This Bill seeks to provide for the establishment of a State Council for Agricultural Education for promotion and coordination of agricultural education in various colleges and institutes in the State of Punjab and to provide for matters connected therewith or incidental thereto.

7. RESOLUTIONS

(Official)

(1) The following Resolution was moved on the 28th November, 2017 by the Minister for Parliamentary Affairs:-

"This House strongly recommends that the State Government should approach Department of Civil Aviation, Government of India to name the domestic terminal of Adampur Airport, District Jalandhar after the name of Sri Guru Ravidas Ji."

The Motion was put to the vote of the House and carried unanimously.

(2) The following Resolution was moved on the 29th November, 2017 by the Minister for Parliamentary Affairs:-

"This august House places on record its deep appreciation of the Government for conducting smooth and hassle-free procurement of wheat and paddy during both Rabi and Kharif seasons this year."

The Motion was put to the vote of the House and carried unanimously.

8. PAPERS RE-LAID/LAID

Sr. No.	By whom Re-Laid/ laid	Date on which Re-Laid/laid	Subject
(1)	(2)	(3)	(4)
1.	Minister for Parliamentary Affairs	28-11-2017	<ol style="list-style-type: none"> 1. The Indian Stamp (Punjab Amendment) Ordinance, 2017 (Punjab Ordinance No. 5 of 2017), as required under Article 213 (2)(a) of the Constitution of India. 2. The Punjab Right to Information Rules, 2017, as required under Section 29(2) of the Right to Information Act, 2005. 3. <ol style="list-style-type: none"> i) the Punjab State Electricity Regulatory Commission (Conduct of Business) (2nd Amendment) Regulations, 2012; ii) the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (3rd Amendment) Regulations, 2012; iii) the Punjab State Electricity Regulatory Commission (Engagement of Consultants) Regulations, 2012; iv) regarding amendments in the procedure for payment of compensation in the event of failure to meet the Standards of Performance by the Licensee as envisaged in Regulation 26 of the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) Regulations, 2007;

(1)	(2)	(3)	(4)
			v) the Punjab State Electricity Regulatory Commission (Terms and Conditions for Determination of Tariff), Second Amendment, Regulations, 2012;
			vi) the Punjab State Electricity Regulatory Commission (Power Purchase and Procurement Process of Licensee) Regulations, 2012;
			vii) the Punjab State Electricity Regulatory Commission (Forum & Ombudsman) (4 th Amendment) Regulations, 2012;
			viii) the Punjab State Electricity Regulatory Commission (Terms & Conditions for Intra-State Open Access) (2 nd Amendment) Regulations, 2012;
			ix) the Punjab State Electricity Regulatory Commission (Punjab State Grid Code) Regulations, 2013;
			x) the Punjab State Electricity Regulatory Commission (Conduct of Business) (Third Amendment) Regulations, 2013;
			xi) the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (4 th Amendment) Regulations, 2013;
			xii) regarding designating of the officers of the Punjab State Power Corporation Limited (PSPCL)/Licensee to Act as authority for the discharge of functions as envisaged in Regulation

(1)	(2)	(3)	(4)
			37.2(c)(i) of the Punjab State Electricity Regulation Commission (Electricity Supply Code and Related Matters) Regulations, 2007;
		xiii)	regarding staying the operation of amendment to Sub clause(c) of the Regulation 21.2 of Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (4th Amendment) Regulations, 2013 appearing at Sr. No.3 of the Notification No. PSERC / Secy. / Reg. 82 dated 21.6.2013 till further orders;
		xiv)	the Punjab State Electricity Regulatory Commission (Terms & Conditions for Intra-state Open Access) (3rd Amendment) Regulations, 2013;
		xv)	regarding Consumers' Complaint and Handling Procedure (CCHP);
		xvi)	the Punjab State Electricity Regulatory Commission (Forum and Ombudsman) (5th Amendment) Regulations, 2013;
		xvii)	the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (5th Amendment) Regulations, 2013;

(1)	(2)	(3)	(4)
			xviii) regarding constitution of Supply Code Review Panel in terms of provisions of Regulation 4.1 of Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) Regulations, 2007;
			xix) the Punjab State Electricity Regulatory Commission (Conduct of Business) (4 th Amendment) Regulations, 2014;
			xx) regarding appointment of Ombudsman, Electricity Punjab;
			xxi) the Punjab State Electricity Regulatory Commission (Terms and Conditions for Determination of Generation, Transmission, Wheeling and Retail Supply Tariff) Regulations, 2014;
			xxii) regarding constitution of the State Advisory Committee;
			xxiii) the Punjab State Electricity Regulatory Commission (Terms & Conditions for Intra-state Open Access) (4 th Amendment) Regulations, 2014;
			xxiv) the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) Regulations, 2014;
			xxv) regarding constitution of a Supply Code Review Panel;

(1)	(2)	(3)	(4)
			xxvi) the Punjab State Electricity Regulatory Commission (State Advisory Committee) (1 st Amendment) Regulations, 2015;
			xxvii) the Punjab State Electricity Regulatory Commission (Renewable Purchase Obligation and its Compliance) (Amendment-1) Regulations, 2015;
			xxviii) the Punjab State Electricity Regulatory Commission (Grid Interactive Rooftop Solar Photo Voltaic Systems based on Net Metering) Regulations, 2015;
			xxix) regarding date of coming into force, first control period and effective date for enforcement of Punjab State Electricity Regulatory Commission (Terms and Conditions for Determination of Generation, Transmission, Wheeling and Retail Supply Tariff) Regulations, 2014;
			xxx) the Punjab State Electricity Regulatory Commission (Terms and Conditions for Intra-State Open Access) (5 th Amendment) Regulations, 2015;
			xxxii) the Punjab State Electricity Regulatory Commission (Terms and Conditions for Determination of Tariff) (3 rd Amendment) Regulations, 2015;

(1)	(2)	(3)	(4)
			xxxii) the Punjab State Electricity Regulatory Commission (Terms & Conditions for Determination of Tariff) (4 th Amendment) Regulations, 2015;
			xxxiii) regarding State Advisory Committee;
			xxxiv) regarding Consumer Complaint Handling Procedure (CCHP) (1 st Amendment) 2015;
			xxxv) the Punjab State Electricity Regulatory Commission (Terms & Conditions for Determination of Tariff) (5 th Amendment) Regulations, 2015;
			xxxvi) the Punjab State Electricity Regulatory Commission (Appointment & Service Conditions of Employees) Regulations, 2015;
			xxxvii) the Punjab State Electricity Regulatory Commission (Terms and Conditions for Intra-state Open Access) (6 th Amendment) Regulations, 2016;
			xxxviii) the Punjab State Electricity Regulatory Commission (Terms and Conditions for Determination of Generation, Transmission, Wheeling and Retail Supply Tariff) (1 st Amendment) Regulations, 2016;
			xxxix) the Punjab State Electricity Regulatory Commission (Terms and Conditions for intra-State Open Access) (7 th Amendment) Regulations, 2016;

(1)	(2)	(3)	(4)
			<ul style="list-style-type: none"> xl) constitution of Punjab State Electricity Regulatory Commission Supply Code Review Panel; xli) the Punjab State Electricity Regulatory Commission (the Electricity Supply Code and Related Matters) (1st Amendment) Regulations, 2016; and xlii) amendment in Consumer Complaint Handling Procedure (CCHP) (2nd Amendment) Regulations, 2016, <p>as required under Section 182 of the Electricity Act, 2003.</p>
2.	Minister for Parliamentary Affairs	29-11-2017	1.
			<ul style="list-style-type: none"> i) the Punjab Rural Development (Amendment) Ordinance, 2017 (Punjab Ordinance No.6 of 2017); ii) the Punjab Agricultural Produce Markets (Third Amendment) Ordinance, 2017 (Punjab Ordinance No.7 of 2017); iii) the Punjab Rural Development (Second Amendment) Ordinance, 2017 (Punjab Ordinance No.8 of 2017); iv) the Punjab Agricultural Produce Markets (Fourth Amendment) Ordinance, 2017 (Punjab Ordinance No.9 of 2017); and v) the Amritsar Walled City (Recognition of Usage) Amendment Ordinance, 2017 (Punjab Ordinance No. 10 of 2017), <p>as required under Article 213 (2)(a) of the Constitution of India.</p>

(1)	(2)	(3)	(4)
			<ol style="list-style-type: none"> <li data-bbox="813 260 1302 380">2. The Punjab Development Fund Rules, 2016, as required under Section 9(3) of the Punjab Development Fund Act, 2014. <li data-bbox="813 384 1302 533">3. The Punjab Biological Diversity Rules, 2016, as required under Section 63(3) of the Biological Diversity Act, 2002 (Central Act 18 of 2003). <li data-bbox="813 537 1302 716">4. The Annual Report of the Punjab Agricultural University, Ludhiana for the year 2015-16, as required under Section 39(3) of the Haryana and Punjab Agricultural Universities Act, 1970. <li data-bbox="813 720 1302 926">5. The 42nd Annual Report of the Punjab Water Resources Management & Development Corporation Limited for the year 2012-13, as required under Section 619-A of the Companies Act, 1956. <li data-bbox="813 930 1302 1171">6. The Audit Reports on the Accounts of the Punjab Financial Corporation, Chandigarh for the years ended 31st March, 2015 and 31st March, 2016, as required under Section 37(7) of the Punjab State Financial Corporation Act, 1951. <li data-bbox="813 1176 1302 1566">7. The Annual Report on the activities of the Punjab Construction Workers Welfare Board and Separate Audit Report on the Accounts of the Punjab Building and Other Construction Workers Welfare Board, Chandigarh for the year 2012-13, as required under Section 27(5) of the Building and Other Construction Worker's (Regulation of Employment and Conditions of Service) Act, 1996.

(1)	(2)	(3)	(4)
			8. The 49 th Annual Report of the Punjab State Industrial Development Corporation Limited for the year 2014-15, as required under Section 619-A of the Companies Act, 1956.
			9. The 17 th Annual Report of the Punjab State Bus Stand Management Company Limited (PUNBUS) for year 2011-12, as required under Section 619-A of the Companies Act, 1956.
			10. The 36 th Annual Report of the Punjab State Seeds Corporation Limited for the year 2011-12, as required under Section 619-A of the Companies Act, 1956.
			11. The 48 th Annual Report of the Punjab State Warehousing Corporation for the year 2014-15, as required under Section 619-A of the Companies Act, 1956.
			12. The Annual Report of the Punjab Urban Planning & Development Authority (PUDA) for the year 2014-15, as required under Section 54(2) of the Punjab Regional & Town Planning and Development Act, 1995.
			13. The Annual Report of the Bathinda Development Authority (BDA) for the year 2015-16, as required under Section 54(2) of the Punjab Regional & Town Planning and Development Act, 1995.
			14. The Annual Report of the Punjab Health Systems Corporation for the year 2015-16, as required under Section 21(4) of the Punjab Health Systems Corporation Act, 1996.

(1)	(2)	(3)	(4)
			15. The 61st Annual Report of the Punjab Financial Corporation for the year 2013-14, as required under Section 37(7) of the State Financial Corporation Act, 1951.
			16. The Annual Report of the Punjab State Human Rights Commission for the year 2015-16, as required under Section 28 of the Human Rights Act, 1993.
			17. The 39 th Annual Report of the Punjab State Civil Supplies Corporation Limited for the year 2012-13, as required under Section 619-A of the Companies Act, 1956.
			18. The 40 th Annual Report of the Punjab State Civil Supplies Corporation Limited (PUNSUP) for the year 2013-14, as required under Section 619-A of the Companies Act, 1956.
			19. The Annual Report of the Punjab State Electricity Regulatory Commission for the year 2015-16, as required under Section 105(2) of the Electricity Act, 2003.
			20. The 39 th Annual Report of the Punjab Information & Communication Technology Corporation Limited for the year 2014-15, as required under Section 619-A of the Companies Act, 1956.
			21. The Audit Observations on the Utilization of Grants of the Punjab Agricultural University, Ludhiana for the year 2015-16, as required under Section 34(5) of the Haryana and Punjab Agricultural Universities Act, 1970.

(1)	(2)	(3)	(4)
			<p>22. The Annual Report and Balance sheet of the Punjab Backward Classes Land Development and Finance Corporation (BACKFINCO) for the year 2014-15, as required under Section 27(6) of the Punjab Backward Classes Land Development and Finance Corporation Act, 1976.</p> <p>23. The Statement of trends in receipts and expenditure in relation to the Budget (2017-18) from 1.4.2017 to 30.9.2017, as required under Section 6(1) of the Punjab Fiscal Responsibility and Budget Management Act, 2003.</p>

9. REPORTS PRESENTED/LAID

Sr. No.	By whom presented/laid	Date on which presented/laid	Subject
(1)	(2)	(3)	(4)
I. BUSINESS ADVISORY COMMITTEE			
	Speaker	28-11-2017	First Report of the Business Advisory Committee.
II. COMMITTEE OF THE HOUSE TO EXAMINE SUICIDES COMMITTED BY FARMERS AND FINANCIAL CRISIS FACED BY FARM LABOURERS IN THE STATE			
	Member	28-11-2017	Interim Report of the Committee of the House to examine suicides committed by farmers and financial crisis faced by farm labourers in the State.

10. CENSURE MOTION

Censure Motion was moved by Parliamentary Affairs Minister in the House, the detail of which is as under:-

Date of Motion	Date when taken up/ mentioned in the House	Subject	Status
29-11-2017	29-11-2017	Regarding criticizing the casual and irresponsible manner of Lok Insaaf Party MLAs Simarjeet Singh Bains and Balwinder Singh Bains who have released an audio recording related to the payment of Rs. 35 lacs to an Hon'ble Judge of Punjab and Haryana High Court in relation to a Revision Petition filed by AAP Leader Sardar Sukhpal Singh Khaira.	Carried

11. ADJOURNMENT MOTIONS

The following Adjournment Motions were received, which are as under:-

Sr. No.	Date of Motion	Member / Minister giving notice	Subject	Remarks
1.	27.11.2017	Sardar Parminder Singh Dhindsa, MLA Sardar Ajit Singh Kohar, MLA Sardar Bikram Singh Majithia, MLA	Regarding fake promises of waiving off the loans of farmers.	Disallowed
2.	28.11.2017	Sardar Sukhpal Singh Khaira, MLA	Regarding release of an audio clip revealing that the revision petition filed by Sh. S.S. Khaira in the Punjab and Haryana High Court had been got dismissed under a conspiracy by paying a bribe of Rs.35 Lac.	Disallowed
3.	28.11.2017	Shri Som Parkash, MLA Dr. Sukhwinder Kumar, MLA	Regarding non-payment of Shagun Schemes etc. from December, 2016 in the State.	Disallowed

12. OTHER MOTIONS

Sr. No.	Minister/ Member moving	Moved on	Discussed on	Subject	Remarks/ Decision
1.	Minister for Parliamentary Affairs	28-11-2017	28-11-2017	Adoption of the recommendations contained in the First Report of the Business Advisory Committee.	Carried
2.	Minister for Parliamentary Affairs	29-11-2017	29-11-2017	Motion under Rule 16 regarding Adjournment of the House sine-die.	Carried

13. CALLING ATTENTION NOTICES UNDER RULE 66

In all, 25 Notices of Calling Attention to matters of urgent public importance were received. Out of these, six were admitted. Out of the admitted notices, one was not put in the House. The other Notices were disallowed by the Speaker in his Chamber on one ground or the other and were filed due to paucity of time.

The details of five admitted Notices which were taken up in the House, is given below:-

Sr. No	Calling Attention Notices No.	Member(s) Calling Attention	Date	Subject	Remarks
(1)	(2).	(3).	(4).	(5).	(6).
1	3 and 4	1. Dr. Dharambir Agnihotri 2. Dr. Sukhwinder Kumar	28-11-2017	Regarding expensive treatment of tests relating to Dengue.	The Minister for Health and Family Welfare made a statement.
2	10 and 11	1. Shri Som Parkash 2. Shri Aman Arora 3. Shri Kanwar Sandhu	28-11-2017	Regarding scarcity of staff and equipment in Fire Brigade Department.	The Minister for Local Government made a statement.
3	13	1. Sardar Sukhpal Singh Khaira 2. Miss Rupinder Kaur Ruby 3. Sardar Baldev Singh	28-11-2017	Regarding improper respect given to Punjabi language on the sign boards installed on National Highways.	The Minister for Health and Family Welfare made a statement.

14. COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN

Number of Speeches made						Time Taken					
Treasury Benches		Members of Aam Aadmi Party	Members of Shiromani Akali Dal	Members of Bharatiya Janata Party	Members of Lok Insaaf Party	Treasury Benches		Members of Aam Aadmi Party	Members of Shiromani Akali Dal	Members of Bharatiya Janata Party	Members of Lok Insaaf Party
Members excluding Ministers	Ministers					Members excluding Ministers	Ministers				
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
						H.M.	H.M.	H.M.	H.M.	H.M.	H.M.
15	04	22	10	9	4	01.02	00.23	00.41	00.26	00.14	00.08
44.44%	17.28%	24.69%	8.65%	2.47 %	2.47%	35.60%	13.20%	23.50%	15%	00.08%	04.50%

Notes:

1. Observations/Statements/Rulings etc. made by the Chair and time taken thereon are not included in the above Statement.
2. Question Hour has been excluded from the Statement.
3. Time taken on Divisions, Adjournment Motions, Calling Attention Notices, Privilege Motions, No Confidence Motions, Points of Order, Personal Explanations, Presentation of Reports and other such Papers etc., if any, is also excluded from the Statement

15. FIGURES RELATING TO QUESTIONS

1. Total No. of Sittings of the Sabha	3
2. Total No. of Notices of Starred Questions received	324
No. of Starred Questions Admitted	157
Total No. of Notices of Unstarred Questions	06
No. of Unstarred Questions Admitted	10
*5 (FIVE) STARRED QUESTIONS WERE ADMITTED AS UNSTARRED QUESTIONS BY THE HON'BLE SPEAKER.	—
Short Notice Questions	—
3. Total No. of Sittings at which Questions were not taken up	1
4. Total No. of Members from whom Notices were received	33
5. Total No. of Questions placed on the Order Paper	50
Starred Questions	40
Unstarred Questions	10
Short Notice Questions	—
6. Total No. of Starred Questions to which oral answers were given	20
7. Total No. of Starred Questions deemed to have been answered under Rule 38	07
8. Total No. of Starred Questions converted into Unstarred Questions	56
9. Total No. of Unstarred Questions replied to	09
10. Total No. of Starred Questions Postponed	02
11. Number of Starred Questions which were Not Put	11
12. Maximum No. of Questions addressed to any one Minister (1) PWD. (B&R) Minister (29.11.2017)	4
13. Maximum No. of Questions orally answered by any one Minister Local Government Minister	2

16. QUESTIONS STATEMENT

Type of Questions	No. of Notices received	No. of Notices considered	No. of Notices admitted	No. of Notices disallowed/referred back.	No. of Notices clubbed with other Notices on the same subject.	No. of Postponed Questions	No. of Questions Not put.	No. of Questions answered	No. of Starred Questions converted into Unstarred Questions on prorogation of the Session.	No. of Questions deemed to have been answered Under Rule 38	No. of Notices withdrawn	No. of Supplementaries asked.	No. of Notices lapsed on Prorogation
Starred Questions	324	189	157	06	21	02	11	20	56	07	—	42	61
Unstarred Questions	06	05	10*	—	—	01	—	09	—	—	—	—	—
Short Notice Questions	—	—	—	—	—	—	—	—	—	—	—	—	—

****05 (FIVE) NOTICES OF STARRED QUESTIONS WERE ADMITTED AS UNSTARRED QUESTIONS BY THE HON'BLE SPEAKER)***

17. STATEMENT SHOWING THE NUMBER OF
STARRED QUESTIONS ANSWERED,
DATE-WISE AND PARTY-WISE

DATE	I.N.C.	AAP	LIP	S.A.D.	B.J.P.	TOTAL
28-11-2017	10	–	–	–	–	10
29-11-2017	02	03	–	03	02	10
Total :						20

**18. STATEMENT SHOWING THE NUMBER OF STARRED
QUESTIONS DEEMED TO HAVE BEEN ANSWERED
UNDER RULE 38, DATE-WISE AND PARTY-WISE**

DATE	I.N.C.	AAP	LIP	S.A.D.	B.J.P.	TOTAL
28-11-2017	–	–	–	–	–	–
29-11-2017	04	02	–	01	–	07
Total :						07

19. STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS LISTED IN THE NAMES OF DIFFERENT MINISTERS, DATE-WISE

Date	Chief Minister	Power Minister	Local Government Minister	Finance Minister	Irrigation Minister	PWD(B&R) Minister	Health & Family Welfare Minister	Education Minister	Welfare Minister
28-11-17	02	01	02	–	02	–	03	03	01
29-11-17	03	01	03	–	01	04	01	02	01

Date	Social Security Minister	Employment Generation Minister	Rural Development & Panchayats Minister	Forests Minister	Water Supply and Sanitation Minister	Medical Education & Research Minister	Tourism and Cultural Affairs Minister	Technical Education Minister	Total
28-11-17	-	-	-	-	02	01	-	03	20
29-11-17	-	-	02	01	-	-	-	01	20
								Total	40

**20. STATEMENT SHOWING THE NUMBER OF STARRED
QUESTIONS POSTPONED, DATE-WISE AND
PARTY-WISE**

DATE	I.N.C.	AAP	LIP	S.A.D.	B.J.P.	TOTAL
28-11-2017	01	-	-	-	-	01
29-11-2017	01	-	-	-	-	01
Total :						02

**21. STATEMENT SHOWING THE NUMBER OF STARRED
QUESTIONS POSTPONED, DATE-WISE AND
MINISTER-WISE**

DATE	C.M.	Education Minister				Total
28-11-2017	-	01	-	-	-	01
29-11-2017	01	-	-	-	-	01
Total :						02

**22. STATEMENT SHOWING THE NUMBER OF STARRED
QUESTIONS NOT-PUT, DATE-WISE AND PARTY-WISE**

DATE	I.N.C.	AAP	LIP	S.A.D.	B.J.P.	TOTAL
28-11-2017	-	04	-	04	01	09
29-11-2017	01	01	-	-	-	02
Total :						11

23. WALK-OUTS

Sr. No.	Date	Member(s) walking-out	Occasion
1.	28.11.2017	All the Members of the Aam Adami Party and Lok Insaaf Party, present in the House.	As a mark of protest while disagreeing with the recommendations contained in the First Report of the Business Advisory Committee.
2.	29.11.2017	All the Members of the Shiromani Akali Dal and Bharatiya Janata Party, present in the House.	As a mark of protest for not being given time to speak on the issue related with deteriorating law and order situation.
3.	29.11.2017	All the Members of the Aam Aadmi Party and Lok Insaaf Party, present in the House.	As a mark of protest against not realizing royalty of water from other states.
4.	29.11.2017	All the Members of the Aam Aadmi Party and Lok Insaaf Party, present in the House.	As a mark of protest against the Censure Motion moved against both the Members of Lok Insaaf Party.
5.	29.11.2017	All the Members of the Shiromani Akali Dal, present in the House.	As a mark of protest on the issue of loan waiver.

24. UNPARLIAMENTARY/UNDESIRABLE EXPRESSIONS

Sr. No.	Expressions	Occasion	Date
(1)	(2)	(3)	(4)
1.	ਸ੍ਰੀ ਅਮਨ ਅਰੋੜਾ:ਕਿਉਂ ਲੋਕਾਂ ਨੂੰ ਬੇਵਕੂਫ ਬਣਾਉਣ ਲੱਗੇ ਹੋਏ ਹਨ।	(When used in reference to the Minister).	29.11.2017
	Sh. Aman Arora....Why are you making fool of the people.		

APPENDIX-I**25. BULLETINS PERTAINING TO THE THIRD SESSION, 2017****BULLETIN NO. 1**

**Monday, the 27th November, 2017
(From 2:00 P.M to 2:17 P.M)**

1. Obituary references

The Hon'ble Speaker made references to the passing away of the following:-

1. Rajmata Mohinder Kaur, Ex-Member of Parliament;
2. Kanwar Vishvjit Prithvijit Singh, Ex-Member of Parliament;
3. Sh. Mohinder Singh Kalyan, Ex-Member of Parliament;
4. Sardar Harmohinder Singh Pradhan, Ex-MLA;
5. Sardar Balwant Singh, Ex-MLA;
6. Sardar Raja Singh, Ex-MLA;
7. Sardar Balbir Singh, Ex-MLA;
8. Sardar Surjan Singh Joga, Ex-MLA;
9. Comrade Raj Kumar, Ex-MLA;
10. Sh. Arjun Singh, Freedom Fighter;
11. Sh. Wassan Singh, Freedom Fighter;
12. Sh. Jagat Singh, Freedom Fighter;
13. Sh. Bachan Singh, Freedom Fighter;
14. Sh. Ram Sarup, Freedom Fighter;
15. Smt. Bachan Kaur, Freedom Fighter;
16. Sh. Channan Singh, Freedom Fighter;
17. Giani Mal Singh, Jathedar Takht Sri Keshgarh Sahib;
18. Martyr Kamaljeet Singh, Sub-Inspector;
19. Martyr Bakhtabar Singh, Naik;
20. Martyr Manjinder Singh; and
21. Persons died in Ludhiana incident.

The Hon'ble Speaker paid rich tributes to the aforesaid great personalities and besides aforesaid personalities, on being asked by Sardar Sukhpal Singh Khaira, Leader of the Opposition to include 289 farmers and farm labourers who have committed suicides, eight children crushed by a tipper and seven or eight teachers killed in an accident on Ferozepur- Fazilka road and on being requested by Sardar Lakhbir Singh Lodhinangal to include Martyr Sardar Mandeep Singh Chahal, Chahal Khurd, District Gurdaspur also in today's list of Condolence Resolutions, the Hon'ble Speaker included them as well in the list of obituary references.

The Hon'ble Speaker informed the House that Condolence Messages would be sent to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the departed souls.

The House, then adjourned without transacting any other business till 10.00 A.M on Tuesday, the 28th November, 2017.

BULLETIN NO. 2

Tuesday, the 28th November, 2017
(From 10.00 A.M to 12.03 P.M)

1. Questions :**(i) Starred Questions**

Total No. of Questions on the Order Paper	Answered	Not Put	Postponed	Answered under Rule 38	No. of supplementaries
20	10	09	01	-	12

(ii) Unstarred Questions: 07**2. Announcement by the Hon'ble Speaker regarding Panel of Chairmen**

The Hon'ble Speaker made an announcement under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) regarding nomination of the following Members to serve on the Panel of Chairmen:-

1. Sardar Sukhbinder Singh Sarkaria ;
2. Sardar Pargat Singh ;
3. Shri Aman Arora ; and
4. Sardar Gurpartap Singh Wadala.

3. Announcement by the Secretary

The Secretary laid on the Table of the House a statement showing the Bills which were passed by the 14th and 15th Vidhan Sabha during its 8th and 2nd session respectively which had since been assented to by the President/ Governor.

4. Adjournment of the House for a short while

The Hon'ble Speaker adjourned the House for half an hour i.e from 10.31 A.M to 11.01 A.M.

5. Calling Attention Notices

1. Dr. Dharambir Agnihotri, M.L.A and Dr. Sukhwinder Kumar, M.L.A drew the attention of the Government towards expensive treatment of tests relating to Dengue.

(No. 3 and 4)

The Health Minister gave a reply.

2. Shri. Som Parkash, M.L.A, Shri Aman Arora, M.L.A and Shri Kanwar Sandhu, M.L.A, drew the attention of the Government towards scarcity of staff and equipment in Fire Brigade Department.

(No. 10 and 11)

The Local Government Minister gave a reply.

3. Sardar Sukhpal Singh Khaira, Leader of the Opposition, Miss Rupinder Kaur Ruby, M.L.A and Sardar Baldev Singh, M.L.A, drew the attention of the Government towards improper respect given to Punjabi Language on the sign boards installed on National Highways.

(No. 13)

The Health Minister gave a reply.

6. First Report of the Business Advisory Committee

The Hon'ble Speaker presented the first Report of the Business Advisory Committee in the House regarding the Business to be transacted by the Punjab Vidhan Sabha in its Sittings on 28th November, 2017 and 29th November, 2017.

The following motion moved by the Parliamentary Affairs Minister was put to the vote of the House and carried:-

"That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee."

The following Members took part in the discussion on the Report and spoke for the time as mentioned against their names:-

- | | |
|--|-----------|
| 1. Sardar Sukhpal Singh Khaira, Leader of the Opposition | 01 Minute |
| 2. Shri Som Parkash, Bharatiya Janata Party | 01 Minute |

7. Walk-Out

Members of the Aam Adami Party and Lok Insaaf Party, present in the House staged a walk out from the House raising slogans while disagreeing with the First Report of the Business Advisory Committee.

8. Presentation of Report

Sardar Kuljit Singh Nagra, Member presented the Interim Report of the Committee of the House to examine suicide committed by farmers and financial crisis faced by farm labourers in the State.

9. Papers Re-Laid/Laid on the Table

The Parliamentary Affairs Minister laid papers on the Table of the House as mentioned at Sr. No. 1 to 3 shown under item No. VI in today's List of Business.

10. Legislative Business

1. The Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill, 2017

The Parliamentary Affairs Minister introduced The Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill, 2017 and also moved that the Bill be taken into the consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clause 2, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Parliamentary Affairs Minister that "The Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill, 2017 be passed" was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:-

- | | | |
|----|--|------------|
| 1. | Shri Kanwar Sandhu, Aam Aadmi Party | 05 minutes |
| 2. | Shri Som Parkash, Bharatiya Janata Party | 03 minutes |

2. The Indian Stamp (Punjab Amendment) Bill, 2017

The Parliamentary Affairs Minister introduced The Indian Stamp (Punjab Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clauses (2) and (3) of clause 1, clauses 2 to 6, as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Parliamentary Affairs Minister that "The Indian Stamp (Punjab Amendment) Bill, 2017 be passed" was put to the vote of the House and carried.

While taking part in the discussion on the Bill, Sardar Harvinder Singh Phoolka, a Member of the Aam Aadmi Party spoke for one minute.

11. Official Resolution

Shri Brahm Mohindra, Minister for Parliamentary Affairs moved the following Resolution in the House which was carried unanimously.

"This House strongly recommends that the State Government should approach Department of Civil Aviation, Government of India to name the Domestic Terminal of Adampur Airport, District Jalandhar, after the name of Sri Guru Ravidas Ji."

The following Members took part in the discussion on the Resolution and spoke for the time as mentioned against their names:-

- | | |
|---|------------|
| 1. Sardar Harvinder Singh Phoolka, Aam Aadmi Party | 01 minute |
| 2. Shri Pawan Kumar Tinu, Shiromani Akali Dal | 01 minute |
| 3. Sardar Charanjit Singh Channi, Technical Education Minister. | 02 minutes |

The House then adjourned till 10.00 AM on Wednesday, the 29th November, 2017.

BULLETIN NO. 3

**Wednesday, the 29th November, 2017
(From 10.00 A.M to 03.09 P.M)**

1. Questions

(a) Starred Questions

Total No. of Questions on the Order Paper	Answered	Not Put	Postponed	Answered under Rule 38	No. of supplementaries
20	10	02	01	07	28

(b) Unstarred Questions: 03

2. Welcome announcement by the Hon'ble Speaker

The Hon'ble Speaker informed the House regarding the presence of Sardar Ravneet Singh Bittu, M.P, Lok Sabha in the House and welcomed him on behalf of the entire House.

3. Calling Attention Notice

Calling Attention Notice No.14 was not put.

4. Papers Re-laid/Laid on the Table

The Parliamentary Affairs Minister laid on the Table of the House papers as mentioned at Sr. Nos. 1 to 23 shown under item no. III in today's List of Business.

5. Walk-out

The Members of Shiromani Akali Dal and Bharatiya Janata Party, present in the House, staged a walk-out from the House as a mark of protest for not being given time to speak on the issue related with deteriorating law and order situation.

6. Motion under Rule 16

The following motion moved by the Parliamentary Affairs Minister was put to the vote of the House and carried:

"That the Vidhan Sabha (Assembly) at its rising this day shall stand adjourned sine-die."

7. Legislative Business

1. The Punjab Co-operative Societies (Second Amendment) Bill, 2017

The Rural Development and Panchayats Minister introduced The Punjab Co-operative Societies (Second Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 to 6, as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Rural Development and Panchayats Minister that "The Punjab Co-operative Societies (Second Amendment) Bill, 2017 be passed" was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

1. Sardar Parminder Singh Dhindsa, Shiromani Akali Dal.	05 minutes
2. Shri Som Parkash, Bharatiya Janata Party	02 minutes
3. Sardar Sukhpal Singh Khaira, Leader of the Opposition	02 minutes
4. Sardar Harinder Pal Singh Chandumajra, Shiromani Akali Dal	02 minutes
5. Sardar Gurpartap Singh Wadala, Shiromani Akali Dal	02 minutes
6. Sardar Simarjeet Singh Bains, Lok Insaaf Party	02 minutes
7. Sardar Bikram Singh Majithia, Shiromani Akali Dal.	02 minutes

Sardar Tript Rajinder Singh Bajwa, Rural Development and Panchayats Minister spoke for 2 minutes while giving reply to the discussion on the Bill.

2. The Punjab Excise (Second Amendment) Bill, 2017

The Finance and Planning Minister introduced The Punjab Excise (Second Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-clause (2) of Clause 1, Clauses 2 and 5, as there was no amendment therein, collectively, Sub-clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Finance and Planning Minister that "The Punjab Excise (Second Amendment) Bill, 2017 be passed" was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

1. Sardar Kultar Singh Sandhwan, Aam Aadmi Party.	01 minute
2. Shri N.K Sharma, Shiromani Akali Dal	02 minutes
3. Sardar Kanwar Sandhu, Aam Aadmi Party	02 minutes
4. Sardar Sukhpal Singh Khaira, Leader of the Opposition	03 minutes
5. Sardar Harpartap Singh, Indian National Congress	01 minute
6. Sardar Amrinder Singh Raja Warring, Indian National Congress	02 minutes
7. Sardar Kuljit Singh Nagra, Indian National Congress	03 minutes
8. Shri Som Parkash, Bharatiya Janata Party	03 minutes
9. Sardar Sharanjit Singh Dhillon, Shiromani Akali Dal.	01 minute
10. Sardar Amarjit Singh Sandoa, Aam Aadmi Party	1/2 minute
11. Sardar Jagdev Singh, Aam Aadmi Party	1/2 minute
12. Sardar Fatehjung Singh Bajwa, Indian National Congress	1/2 minute
13. Sardar Kusaldeep Singh Kikki Dhillon, Indian National Congress.	01 minute
14. Sardar Sukhpal Singh Bhullar, Indian National Congress	01 minute
15. Shri Aman Arora, Aam Aadmi Party	1/2 minute
16. Shri Amit Vij, Indian National Congress	02 minutes

Sardar Manpreet Singh Badal, Finance and Planning Minister spoke for 09 minutes while giving reply to the discussion on the Bill.

3. The Punjab School Education Board (Amendment) Bill, 2017

The Education Minister introduced The Punjab School Education Board (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 to 13, as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Education Minister that "The Punjab School Education Board (Amendment) Bill, 2017 be passed" was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

1. Smt. Sarabjit Kaur Manuke, Aam Aadmi Party.	04 minutes
2. Shri Som Parkash, Bharatiya Janata Party	02 minutes
3. Sardar Balbir Singh Sidhu, Indian National Congress	01 minute
4. Sardar Kuljit Singh Nagra, Indian National Congress	04 minutes
5. Shri Pawan Kumar Tinu, Shiromani Akali Dal	03 minutes
6. Sardar Sukhpal Singh Khaira, Leader of the Opposition	03 minutes

Smt. Aruna Chaudhary, Education Minister spoke for 09 minutes while giving reply to the discussion on the Bill

4. The Punjab Agricultural Produce Markets (Third Amendment) Bill, 2017

The Finance and Planning Minister introduced The Punjab Agricultural Produce Markets (Third Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 to 5, as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Finance and Planning Minister that "The Punjab Agricultural Produce Markets (Third Amendment) Bill, 2017 be passed" was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

- | | |
|---|------------|
| 1. Shri N.K Sharma, Shiromani Akali Dal | 01 minute |
| 2. Sardar Sukhpal Singh Khaira,
Leader of the Opposition | 02 minutes |

Sardar Manpreet Singh Badal, Finance and Planning Minister spoke for 03 minutes while giving reply to the discussion on the Bill.

5. The Punjab Rural Development (Amendment) Bill, 2017

The Finance and Planning Minister introduced The Punjab Rural Development (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 to 4, as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Finance and Planning Minister that "The Punjab Rural Development (Amendment) Bill, 2017 be passed" was put to the vote by the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

- | | |
|---|------------|
| 1. Professor Baljinder Kaur,
Aam Aadmi Party | 02 minutes |
| 2. Shri Kanwar Sandhu,
Aam Aadmi Party | 01 minute |
| 3. Sardar Simarjeet Singh Bains,
Lok Insaaf Party | 03 minutes |
| 4. Sardar Sukhpal Singh Khaira,
Leader of the Opposition | 01 minute |

Sardar Manpreet Singh Badal, Finance and Planning Minister spoke for 03 minutes while giving reply to the discussion on the Bill.

8. Walk Out

Members of Aam Aadmi Party and Lok Insaaf Party, present in the House staged a walk-out from the House raising slogans as a mark of protest against not realising royalty of water from other states.

9. Legislative Business (Resumption)

6. The Maharaja Ranjit Singh Punjab Technical University (Second Amendment) Bill, 2017

The Technical Education Minister introduced The Maharaja Ranjit Singh Punjab Technical University (Second Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 and 3, as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Technical Education Minister that "The Maharaja Ranjit Singh Punjab Technical University (Second Amendment) Bill, 2017 be passed" was put to the vote of the House and carried.

Shri Som Parkash, Bharatiya Janata Party spoke for one minute during discussion on the Bill.

7. The Punjab Forfeiture of Illegally Acquired Property Bill, 2017

The Hon'ble Chief Minister introduced The Punjab Forfeiture of Illegally Acquired Property Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clauses (2) and (3) of clause 1, clauses 2 to 29, as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Hon'ble Chief Minister that "The Punjab Forfeiture of Illegally Acquired Property Bill, 2017 be passed" was put to the vote of the House and carried.

Shri Som Parkash, Bharatiya Janata Party spoke for one minute during discussion on the Bill.

8. The Punjab Land Reforms (Amendment) Bill, 2017

The Parliamentary Affairs Minister introduced The Punjab Land Reforms (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 and 3, as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Parliamentary Affairs Minister that "The Punjab Land Reforms (Amendment) Bill, 2017 be passed" was put to the vote of the House and carried.

9. The Amritsar Walled City (Recognition of Usage) Amendment Bill, 2017

The Local Govt. Minister introduced The Amritsar Walled City (Recognition of Usage) Amendment Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 to 4, as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Local Govt. Minister that "The Amritsar Walled City (Recognition of Usage) Amendment Bill, 2017 be passed" was put to the vote of the House and carried.

Shri Som Parkash, Bharatiya Janata Party spoke for one minute during discussion on the Bill.

10. The Punjab Land Improvement Schemes (Amendment) Bill, 2017

The Parliamentary Affairs Minister introduced The Punjab Land Improvement Schemes (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clause 2 sub-clause (1) of clause 1 and title were put to the vote of House and carried.

The motion moved by the Parliamentary Affairs Minister that "The Punjab Land Improvement Schemes (Amendment) Bill, 2017 be passed" was put to the vote of the House and carried.

11. The Punjab Infrastructure (Development and Regulation) Second Amendment Bill, 2017

The Finance and Planning Minister introduced The Punjab Infrastructure (Development and Regulation) Second Amendment Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 and 3, as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Finance and Planning Minister that "The Punjab Infrastructure (Development and Regulation) Second Amendment Bill, 2017 be passed" was put to the vote of the House and carried.

12. The Punjab State Farmers and Farm Workers Commission Bill, 2017

The Hon'ble Chief Minister introduced The Punjab State Farmers and Farm Workers Commission Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 to 28, as there was no amendment therein collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Hon'ble Chief Minister that "The Punjab State Farmers and Farm Workers Commission Bill, 2017 be passed" was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

1.	Shri Aman Arora, Aam Aadmi Party	01 minute
2.	Shri Kanwar Sandhu, Aam Aadmi Party	03 minutes
3.	Sardar Simarjeet Singh Bains, Lok Insaaf Party	02 minutes
4.	Sardar Sukhpal Singh Khaira, Leader of the Opposition	02 minutes

13. The Punjab State Council for Agricultural Education Bill, 2017

The Hon'ble Chief Minister introduced The Punjab State Council for Agricultural Education Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clauses (2) and (3) of clause 1, clauses 2 to 23. as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Hon'ble Chief Minister that "The Punjab State Council for Agricultural Education Bill, 2017 be passed" was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

- | | | |
|----|--|-----------|
| 1. | Sardar Kuljit Singh Nagra,
Indian National Congress | 01 minute |
| 2. | Sardar Kultar Singh Sandhwan,
Aam Aadmi Party | 01 minute |
| 3. | Sardar Simarjeet Singh Bains,
Lok Insaaf Party | 01 minute |

10. Censure Motion

Shri Brahm Mohindra, Parliamentary Affairs Minister moved the following motion in the House which was carried:

"This House unanimously deprecates the casual and irresponsible manner in which Lok Insaaf Party MLAs Simarjeet Singh Bains and Balwinder Singh Bains have released an audio recording claiming it to be conversation about payment of Rs. 35 lacs to an Hon'ble Judge of the Punjab and Haryana High Court in relation to a Revision Petition filed by AAP Leader Sardar Sukhpal Singh Khaira.

This House strongly condemns the wrongful involvement and scandalous allegations being made against the Hon'ble Judge which is clearly for political purposes and vested motives. The judiciary in India and its Hon'ble Judges are an irreplaceable pillar of democracy and merit our highest respect and deference. The House would urge and request the Hon'ble Chief Justice of the Punjab and Haryana High Court to take suo motu notice/cognizance of this incident and further action as required which amounts to nothing short of impairing the majesty of law obstructing the administration of justice and lowering the image and dignity of the Court and its Hon'ble Judges in the eyes of public at large."

The following Members took part in the discussion on the motion and spoke for the time as mentioned against their names:

- | | | |
|----|--|------------|
| 1. | Sardar Sukhpal Singh Khaira,
Leader of the Opposition | 03 minutes |
| 2. | Shri Kanwar Sandhu,
Aam Aadmi Party | 01 minute |

11. Walk-Out

Members of the Aam Aadmi Party and Lok Insaaf Party, present in the House staged a walk out from the House raising slogans as a mark of protest against the Censure Motion moved against both the Members of Lok Insaaf Party.

12. Official Resolution

Shri Brahm Mohindra, Parliamentary Affairs Minister moved the following Resolution in the House which was carried unanimously:

"This august House places on record its deep appreciation of the Government for conducting smooth and hassle-free procurement of wheat and paddy during both Rabi and Kharif seasons this year".

The following Members took part in the discussion on the Resolution and spoke for the time as mentioned against their names:

1.	Sardar Amrinder Singh Raja Warring, Indian National Congress.	26 minutes
2.	Sardar Gurpartap Singh Wadala, Shiromani Akali Dal	04 minutes
3.	Sardar Harinder Pal Singh Chandumajra, Shiromani Akali Dal	04 minutes
4.	Sardar Parminder Singh Pinki, Indian National Congress	08 minutes
5.	Sardar Harpartap Singh Ajnala, Indian National Congress	07 minutes
6.	Shri Angad Singh, Indian National Congress	04 minutes

13. Extension of Time

With the consent of the House, the time of today's Sitting of the House was extended by the Hon'ble Speaker till the completion of the Legislative Business.

14. Walk-Out

Members of the Shiromani Akali Dal, present in the House staged a walk-out from the House on the issue of loan waiver.

The House then adjourned sine-die.

APPENDIX-II**26. COMMITTEE NOMINATED BY THE SPEAKER
BUSINESS ADVISORY COMMITTEE****(Nominated on 22nd November, 2017 under Rule 208(1))**

- | | |
|--|--------------------------|
| 1. Rana Kanwar Pal Singh, Speaker |Ex-officio Chairman |
| 2. Shri Brahm Mohindra, Minister for Parliamentary Affairs; | Member |
| 3. Sardar Manpreet Singh Badal, Minister for Finance; | Member |
| 4. Sardar Sadhu Singh, Minister for
Welfare of SCs & BCs; | Member |
| 5. Sardar Sukhpal Singh Khaira, MLA &
Leader of Opposition; and | Member |
| 6. Rana Gurmeet Singh Sodhi, MLA. | Member |

SPECIAL INVITEE

Sardar Ajit Singh Kohar, MLA.

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